



**The Legislative Council (Chairman and Deputy Chairman) and the
Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and
Allowances Act, 1956**

Act 47 of 1956

Keyword(s):

Assembly, Chairman, Council, Maintenance, Residence, Speaker and Deputy Speaker

Amendments appended: 18 of 2009, 32 of 2010, 32 of 2016, 17 of 2017, 44 of 2022

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THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND THE MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT.

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BOMBAY ACT No. XLVII OF 1956.¹

[THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN)
AND THE MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY
SPEAKER) SALARIES AND ALLOWANCES ACT.]

[This Act received the assent of the Governor on the 30th November 1956 ; assent
was first published in the *Bombay Government Gazette*, Part IV, on the 30th November 1956].

Adapted and modified by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

Amended by Mah. 8 of 1960.

“ “ “ 2 of 1961.
“ “ “ 2 of 1965.
“ “ “ 51 of 1969.
“ “ “ 20 of 1973. (25-4-1973)*
“ “ “ 41 of 1975. (8-9-1975)*
“ “ “ 52 of 1976.
“ “ “ 18 of 1977. (1-4-1977)*
“ “ “ 15 of 1980.

An Act to provide for the salaries and allowances of the Chairman and the Deputy Chairman of [the Maharashtra Legislative Council] and the Speaker and the Deputy Speaker of [the Maharashtra Legislative Assembly] and certain other matters.

WHEREAS it is expedient to provide for the determination of the salaries and allowances of the Chairman and the Deputy Chairman of [the Maharashtra Legislative Council] and the Speaker and the Deputy Speaker of [the Maharashtra Legislative Assembly] and certain other matters as hereinafter appearing; It is hereby enacted in the Seventh Year of the Republic of India as follows :—

1. [(1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act.] Short title and commencement.
(2) It shall be deemed to have come into force on the 1st day of November 1956.
2. In this Act, unless there is anything repugnant in the subject or context,— Definitions.
 - “ Assembly ” means the [Maharashtra Legislative Assembly];
 - “ Chairman ” and “ Deputy Chairman ” means respectively the Chairman and Deputy Chairman of the Council;
 - “ Council ” means the [Maharashtra Legislative Council];
 - “ maintenance ” in relation to a residence includes the payment of rates and taxes due to Government or any local authority and the provision of electricity, gas and water;
 - “ residence ” includes the staff quarters and other buildings appurtenant thereto and the gardens thereof;
 - “ rules or orders ” means the rules or orders respectively made under this Act;
 - “ Speaker ” and “ Deputy Speaker ” means respectively the Speaker and Deputy Speaker of the Assembly.

¹ For Statement of Objects and Reasons see *Bombay Government Gazette*, 1956, Part V, p. 338.

² These words were substituted respectively for the words “ the Bombay Legislative Council ” and “ the Bombay Legislative Assembly ” by Mah. 15 of 1980, Schedule.

³ These words were substituted respectively for the words “ the Bombay Legislative Council ” and “ the Bombay Legislative Assembly ”, *ibid.*

⁴ Sub-section (1) was substituted, *ibid.*

⁵ These words were substituted for the words “ Bombay Legislative Assembly ” by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

⁶ These words were substituted for the words “ Bombay Legislative Council ”, *ibid.*

⁷ This indicates the date of commencement of Act.

4682 *Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act* [1956 : Bom. XLVII]

Salaries of Chairman and Speaker. 3. There shall be paid to the Chairman and the Speaker each ¹[a salary of Rs. 1,400 per month].

Residences of Chairman and Speaker. 4. (1) The Chairman and the Speaker each shall be entitled, without payment of rent, to the use of a furnished residence in Bombay throughout his term of office and for a period of fifteen days immediately thereafter, or in lieu of such residence a house allowance at the rate of Rs. 250 per month.

(2) No charge shall fall on the Chairman or the Speaker personally in respect of the maintenance of any residence provided under this section.

(3) The expenditure on furnishing residence provided under this section shall be on such scale as the State Government may by rules or orders determine.

Sumptuary allowance to Chairman and Speaker. 2[4A. ³[There shall be placed at the disposal of the Chairman] and the Speaker each a sumptuary allowance of ⁴[ten thousand rupees] per annum.]

Conveyances for Chairman and Speaker. 5. (1) The State Government may, from time to time, for the use of the Chairman and the Speaker purchase and provide motor cars and other suitable conveyances, upon such conditions as regards their maintenance and repairs as may be determined by rules or orders made in this behalf. ⁵[The State Government may also provide free of charge the services of a chauffeur for each motor car or conveyance so provided.]

(2) There shall also be paid to the Chairman and the Speaker each a conveyance allowance at the rate of ⁶[Rs. 400] per month.

Travelling and daily allowances. 7[6. Subject to any rules made in this behalf by the State Government, the Chairman or the Speaker shall be entitled to—

(a) travelling allowance for himself and the members of his family, and for the transport of his, and his family's effects—

(i) in respect of the journey to Bombay from his usual place of residence outside Bombay, for assuming office, and

(ii) in respect of the journey from Bombay to his usual place of residence outside Bombay, on relinquishing office; and

(b) travelling and daily allowances in respect of tours on public business undertaken by him.

Explanation.—The expression “Bombay” includes any other place appointed by the State Government for the purpose of this section.]

Medical attendance. 7. Subject to rules or orders made by the State Government, the Chairman and the Speaker and the members of the family of the Chairman or the Speaker, as the case may be, who are residing with and dependent on him, shall be entitled, free of charge, to accommodation in hospitals maintained by the State Government and to medical attendance and treatment.

Explanation.—For the purpose of this section, the expression “a member of the family” means the husband, wife, son, daughter, father, mother, brother or sister

¹ These words, letters and figures were substituted for the words, letters and figures “a salary of Rs. 1,100 per month” by Mah. 51 of 1969, s. 2.

² Section 4A was inserted by Mah. 8 of 1960, s. 2.

³ These words were substituted for the words “There shall be paid to the Chairman” by Mah. 51 of 1969, s. 3(a).

⁴ These words were substituted for the words “five thousand rupees” by Mah. 18 of 1977, s. 2.

⁵ These words were added by Mah. 51 of 1969, s. 4.

⁶ These letters and figures were substituted for letters and figures “Rs. 250” by Mah. 2 of 1965, s. 2.

⁷ Section 6 was substituted for the original by Mah. 2 of 1961, s. 2.

¹[7A. (1) Every Officer of the State Legislature shall during the term of his Telephone office be entitled also to have a telephone installed at Government cost at the facilities to place of residence or at any place in his constituency selected by him (being a Officers of place other than the place of residence provided under this Act by the State Government). State Legislature.

(2) No charge shall fall on the Officer of the State Legislature personally in respect of installation of, initial deposit for, rental charges for maintenance of, and officials calls made from, the telephone installed under sub-section (1).

(3) There shall also be paid to every Officer of the State Legislature a sum of two hundred rupees per month from the month in which telephone facility has been provided under this section.

(4) Where an Officer of the State Legislature has a telephone installed at any place referred to in sub-section (1) at his own cost, then the rental charges in respect of such telephone shall be borne by the State Government ; and there shall be paid to such Officer a sum of Rs 200 per month in respect of such telephone. The rental charges and the sum of Rs. 200 shall be payable from the date on which Mah. the Presiding Officers of the Legislature and Ministers' Salaries and Allowances XLI of (Amendment) Act, 1975, comes into force.

Explanation.—In this section ²[and in section 8,] 'Officer of the State Legislature' means the Chairman and Deputy Chairman and the Speaker and the Deputy Speaker].

³[8. Every Officer of the State Legislature shall be provided with facilities which Free transit shall entitle him at any time to travel by first class, by any railway in any part of by railway and steamer. India or by steamer in any part of Maharashtra, in such manner and subject to such conditions as may by rules or orders be prescribed in that behalf :

Provided that, such travel by railway in any part of India outside the State of Maharashtra may be availed of by the Officer, either singly or jointly with his spouse, so, however, that the distance so travelled by the Officer outside the State and by the spouse from the place of residence of the spouse in the State, in any year does not in the aggregate exceed ten thousand kilometres.

Explanation.—For the purpose of calculating the number of kilometres travelled by an Officer jointly with his spouse, the number of kilometres travelled by him outside the State of Maharashtra, and by his spouse from the place of residence of the spouse in the State, shall be counted separately.]

¹ Section 7-A was inserted by Mah. 41 of 1975, s. 2.

² These words were inserted, by Mah. 52 of 1976, s. 2.

³ Section 8 was inserted, *ibid.*, s. 3.

8. [Chairman, Deputy Chairman, Speaker and Deputy Speaker not to practise any profession or engage in any trade, etc.] Deleted by Mah. 20 of 1973, s. 2.

9. Notwithstanding anything contained in any law for the time being in force determining the salaries and allowances of the members of the State Legislature [the Chairman, the Deputy Chairman, the Speaker or the Deputy Speaker] shall not be entitled to receive any salary or allowances under such law, although [he] is a member of the Council or Assembly.

¹[Chairman, Deputy Chairman, Speaker and Deputy Speaker]
not entitled to salaries and allowances as members of State Legislature.

10. There shall be paid to the Deputy Chairman and the Deputy Speaker each Salaries of [a salary of Rs. 1,200 per month].

²Deputy Chairman and Deputy Speaker.

³[11. (1) The Deputy Chairman and the Deputy Speaker each shall be entitled, without payment of rent, to the use of a furnished residence in Bombay throughout his term of office and for a period of fifteen days immediately thereafter, or in lieu of such residence a house allowance at the rate of Rs. 150 per month.

Residences of Deputy Chairman and Deputy Speaker.

(2) No charge shall fall on the Deputy Chairman or the Deputy Speaker personally in respect of the maintenance of any residence provided under this section.

(3) The expenditure on furnishing any residence provided under this section shall be on such scale as the State Government may by rules or orders determine.

11A. (1) The State Government may, from time to time, for the use of the Deputy Chairman and the Deputy Speaker purchase and provide motor cars and other suitable conveyances, upon such conditions as regards their maintenance and repairs as may be determined by rules or orders made in this behalf. [The State Government may also provide free of charge the services of a chauffeur for each motor car or conveyance so provided.]

(2) There shall also be paid to the Deputy Chairman and the Deputy Speaker, each, a conveyance allowance at the rate of Rs. 400 per month.]

¹ These words were substituted for the words "the Chairman and the Speaker", by Mah. 2 of 1965, s. 4(a).

² This word was substituted for the words "such Chairman or Speaker", *ibid.*, s. 4(b).

³ These words were substituted for the words "Chairman and Speaker", *ibid.*, s. 4 (c).

⁴ These words, letters and figures were substituted for the words, letters and figures "a salary of Rs. 750 per month" by Mah. 51 of 1969, s. 5.

⁵ Sections 11 and 11A were substituted for the original section 11, by Mah. 2 of 1965, s. 6.

⁶ These words were added by Mah. 51 of 1969, s. 6.

Travelling ¹[12. Subject ^{2} * to any rule made in this behalf and daily allowances.] by the State Government, the Deputy Chairman or the Deputy Speaker shall be entitled to—

- (a) travelling allowance for himself and the members of his family, and for the transport of his, and his family's effects—
 - (i) in respect of the journey to Bombay from his usual place of residence outside Bombay, for assuming office, and
 - (ii) in respect of the journey from Bombay to his usual place of residence outside Bombay, on relinquishing office ; and
- (b) travelling and daily allowances in respect of tours on public business undertaken by him.

Explanation.—The expression “Bombay” includes any other place appointed by the State Government for the purpose of this section.]

Medical attendance. ⁴[12A. Subject to rules or orders made by the State Government, the Deputy Chairman and the Deputy Speaker and the members of the family of the Deputy Chairman or the Deputy Speaker, as the case may be, who are residing with and dependent on him, shall be entitled, free of charge, to accommodation in hospitals maintained by the State Government and to medical attendance and treatment.

Explanation.—For the purposes of this section, the expression “a member of the family” means the husband, wife, son, daughter, father, mother, brother or sister.]

Power of State Government to make rules and orders. 13. ⁵[(1) The State Government may, in consultation with the Chairman and the Speaker, make rules or orders for carrying out the purposes of this Act.

(1A) All rules or orders made under this Act shall be laid before both Houses of the State Legislature as soon as may be after they are made.]

(2) Any rule or order made under this section may be made so as to be retrospective to any date not earlier than the 1st day of November 1956.

(3) Rules or orders made under this section shall have effect as if enacted in this Act.

Repeal. 14. The Bombay Legislative Council (Chairman and Deputy Chairman) and Bom. the Bombay Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1952 (in this section referred to as “the said Act”) and any law of corresponding to the provisions of this Act in force immediately before the 1st day of November 1956 in or in relation to any territories which after that date form part of the new ⁶*State of Bombay, shall stand repealed :

Provided that notwithstanding such repeal any rules or orders made under the said Act shall, so far as they are not inconsistent with the provisions of this Act, continue in force and be deemed to have been made under the provisions of this Act, unless and until they are superseded by any rules or orders made under this Act.

¹ Section 12 was substituted for the original by Mah. 2 of 1961, s. 3.

² The words “ to the provisions of section 11 and ” were deleted by Mah. 2 of 1965, s. 7 (a).

³ This marginal note was substituted for the original, *ibid.*, s. 7 (b).

⁴ Section 12A was substituted for the original, *ibid.*, s. 8.

⁵ Sub-sections (1) and (1A) were substituted for the original sub-section (1) by Mah. 8 of 1960, s. 3.

⁶The words “ State of Bombay ” shall stand unmodified [*vide* The Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960].



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १, अंक २५(२)

शनिवार, जून २७, २००९/आषाढ ६, शके १९३१

[पृष्ठे ४, किमत : रुपये २०.००

असाधारण क्रमांक ५०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानसंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances, the Maharashtra Legislature Members' Pension and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2009 (Mah. XVIII of 2009), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVIII OF 2009.

(First published, after having received the assent of the Governor,
in the "Maharashtra Government Gazette", on the
27th June 2009).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act, the Maharashtra Legislature Members' Pension Act, 1976 and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

(१)

WHEREAS it is expedient further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act, the Maharashtra Legislature Members' Pension Act, 1976 and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, for the purposes hereinafter appearing; it is hereby enacted in the Sixtieth Year of the Republic of India as follows:—

Bom.
XLVII
of
1956.
Bom.
XLVIII
of
1956.
Bom.
XLIX
of
1956.
Mah.
I of
1977.
Mah.
VIII
of
1978.

CHAPTER I

PRELIMINARY.

Short title
and
commencement.

1. (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances, the Maharashtra Legislature Members' Pension and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2009.

(2) It shall come into force with effect from the 1st July 2009.

CHAPTER II

AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT.

Amendment
of section 4A
of Bom.
XLVII of
1956.

2. In section 4A of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Chairman and Deputy Chairman and the Speaker and Deputy Speaker Salaries and Allowances Act"), for the words "four lakh rupees" the words "six lakh rupees" shall be substituted.

Bom.
XLVII
of
1956.

Amendment
of section
12B of
Bom. XLVII
of 1956.

3. In section 12B of the Chairman and Deputy Chairman and the Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures "Rs. 7,000" the letters and figures "Rs. 8,000" shall be substituted.

CHAPTER III

AMENDMENT TO THE MAHARASHTRA MINISTERS' SALARIES AND ALLOWANCES ACT.

Bom. XLVIII of 1956. 4. In section 10C of the Maharashtra Ministers' Salaries and Allowances Act, for the letters and figures "Rs. 7,000" the letters and figures "Rs. 8,000" shall be substituted.

Amendment of section 10C of Bom. XLVIII of 1956.

CHAPTER IV

AMENDMENTS TO THE MAHARASHTRA LEGISLATURE MEMBERS' SALARIES AND ALLOWANCES ACT.

Bom. XLIX of 1956. 5. In section 5 of the Maharashtra Legislature Members' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Members' Salaries and Allowances Act"), to sub-section (1A), the following *Explanation* shall be added, namely :—

Amendment of section 5 of Bom. XLIX of 1956.

"*Explanation*.—For the purposes of this sub-section, in relation to a member whose nearest airport from his residence is situated out of the State, the term "nearest airport from his residence, within the State" shall include such airport situated out of the State, which is nearest from his residence."

6. In section 6 of the Members' Salaries and Allowances Act, in sub-section (3), for the letters and figures "Rs. 7,000" the letters and figures "Rs. 8,000" shall be substituted.

Amendment of section 6 of Bom. XLIX of 1956.

CHAPTER V

AMENDMENTS TO THE MAHARASHTRA LEGISLATURE MEMBERS' PENSION ACT, 1976.

Mah. I of 1977. 7. In section 3 of the Maharashtra Legislature Members' Pension Act, 1976 (hereinafter, in this Chapter, referred to as "the Legislature Members' Pension Act"), in sub-section (1),—

Amendment of section 3 of Mah. I of 1977.

(a) for the words "ten thousand rupees" the words "fifteen thousand rupees" shall be substituted;

(b) in the first proviso, for the words "seven hundred fifty rupees" the words "one thousand rupees" shall be substituted.

8. In section 4A of the Legislature Members' Pension Act,—

(a) in sub-section (2),—

(i) for the words, letters and figures "the 1st day of May 2008" the words, letters and figures "the 1st July 2009" shall be substituted;

(ii) for the words "rupees five thousand" the words "rupees seven thousand five hundred" shall be substituted;

(b) in sub-section (2A),—

Amendment of section 4A of Mah. I of 1977.

- (i) for the words, letters and figures " the 1st May 2008 " the words, letters and figures " the 1st July 2009 " shall be substituted ;
- (ii) for the words " rupees five thousand " the words " rupees seven thousand five hundred " shall be substituted ;
- (c) in sub-section (2B), for the words, figures and letters " the 1st May 2008, at the rate of rupees five thousand per month " the words, figures and letters " the 1st July 2009, at the rate of rupees seven thousand five hundred per month " shall be substituted.

CHAPTER VI

AMENDMENT TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

Amendment of section 10A of Mah. VIII of 1978.

9. In section 10A of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, for the letters and figures " Rs. 7,000 " the letters and figures " Rs. 8,000 " shall be substituted.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष २, अंक ४७(४)

मंगळवार, डिसेंबर २१, २०१०/अग्रहायण ३०, शके १९३२

[पृष्ठे ६, किंमत : रुपये १९.००]

असाधारण क्रमांक ९५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislative Members' Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2010 (Mah. Act No. XXXII of 2010), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXII OF 2010.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 21st December, 2010).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

WHEREAS it is expedient further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and

Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-first Year of the Republic of India as follows :—

Bom.
XLVII
of
1956.
Bom.
XLVIII
of
1956.
Bom.
XLIX
of
1956.
Mah.
VIII
of
1978.

CHAPTER I

PRELIMINARY

Short title and commencement. 1. (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2010.

(2) It shall be deemed to have come into force on the 1st April 2010.

CHAPTER II

AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT.

Amendment 2. In section 3 of the Maharashtra Legislative Council of section 3 (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act"), for the letters and figures "Rs. 5,000" the letters and figures "Rs. 10,000" shall be substituted.

Bom.
XLVII
of
1956.

Amendment 3. In section 4 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, in sub-section (1), for the letters and figures "Rs. 2,500" the letters and figures "Rs. 10,000" shall be substituted.

Amendment 4. In section 4 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, in sub-section (1), for the letters and figures "Rs. 2,500" the letters and figures "Rs. 10,000" shall be substituted.

4. In section 7A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act,—

(a) in sub-section (3), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted;

(b) in sub-section (4), in clause (a), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted.

5. Throughout section 8 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the words “thirty thousand kilometers”, wherever they occur, the words “fifty thousand kilometers” shall be substituted.

6. In section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 4,600” the letters and figures “Rs. 9,200” shall be substituted.

7. After section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, the following section shall be inserted, namely:—

“10-1A. There shall be placed at the disposal of the Deputy Chairman and the Deputy Speaker each, a sumptuary allowance of three lakh rupees *per annum*.”

8. In section 10A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 200” the letters and figures “Rs. 500” shall be substituted.

9. In section 11 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.

Amendment of section 7A of Bom. XLVII of 1956.

Amendment of section 8 of Bom. XLVII of 1956.

Amendment of section 10 of Bom. XLVII of 1956.

Insertion of section 10-1A in Bom. XLVII of 1956.

Sumptuary allowance to Deputy Chairman and Deputy Speaker. Amendment of section 10A of Bom. XLVII of 1956.

Amendment of section 11 of Bom. XLVII of 1956.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA MINISTERS' SALARIES AND ALLOWANCES ACT.

Bom. 10. In section 3 of the Maharashtra Ministers' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Ministers' Salaries and Allowances Act”),—

Amendment of section 3 of Bom. XLVIII of 1956.

(a) for the letters and figures “Rs. 5,000” the letters and figures “Rs. 10,000” shall be substituted;

(b) for the letters and figures “Rs. 4,600” the letters and figures “Rs. 9,200” shall be substituted.

Amendment of section 4 of Bom. XLVIII of 1956. **11.** In section 4 of the Ministers' Salaries and Allowances Act, in sub-section (1) for the letters and figures "Rs. 2,500" the letters and figures "Rs. 10,000" shall be substituted.

Amendment of section 7 of Bom. XLVIII of 1956. **12.** In section 7 of the Ministers' Salaries and Allowances Act, in sub-section (1), for the letters and figures "Rs. 2,500" the letters and figures "Rs. 10,000" shall be substituted.

Amendment of section 8A of Bom. XLVIII of 1956. **13.** In section 8A of the Ministers' Salaries and Allowances Act, for the letters and figures "Rs. 200" the letters and figures "Rs. 500" shall be substituted.

Amendment of section 10A of Bom. XLVIII of 1956. **14.** In section 10A of the Ministers' Salaries and Allowances Act,—

(a) in sub-section (3), for the letters and figures "Rs. 8,000" the letters and figures "Rs. 12,000" shall be substituted;

(b) in sub-section (4), in clause (a), for the letters and figures "Rs. 8,000" the letters and figures "Rs. 12,000" shall be substituted.

Amendment of section 10B of Bom. XLVIII of 1956. **15.** Throughout section 10B of the Ministers' Salaries and Allowances Act, for the words "thirty thousand kilometers", wherever they occur, the words "fifty thousand kilometers" shall be substituted.

CHAPTER IV

AMENDMENTS TO THE MAHARASHTRA LEGISLATURE MEMBERS' SALARIES AND ALLOWANCES ACT.

Amendment of section 3 of Bom. XLIX of 1956. **16.** In section 3 of the Maharashtra Legislature Members' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Legislature Members' Salaries and Allowances Act"),—

(a) in sub-section (1), for the letters and figures "Rs. 2,000" the letters and figures "Rs. 8,000" shall be substituted;

(b) in sub-section (2), for the letters and figures "Rs. 1,500" the letters and figures "Rs. 3,000" shall be substituted.

Amendment of section 4 of Bom. XLIX of 1956. **17.** In section 4 of the Legislature Members' Salaries and Allowances Act, for the letters and figures "Rs. 500" the letters and figures "Rs. 1,000" shall be substituted.

18. In section 5 of the Legislature Members' Salaries and Allowances Act, for sub-section (1A), the following sub-section shall be substituted, namely:—

Amendment
of section 5
of Bom.
XLIX of
1956.

"(1A) Notwithstanding anything contained in sub-section(1), any member may undertake or perform journey by air from any airport to any cities or towns or from any cities or towns to any airport, within the State, total thirty-two single journeys; and journey from any airport within the State to any airport situated out of the State within the territory of India, total eight single journeys during the entire period of a year.

Explanation.—For the purposes of this sub-section, the term "any airport within the State" shall include such airport situated out of the State, which is nearest from his place of residence.".

19. In section 6 of the Legislature Members' Salaries and Allowances Act,—

Amendment
of section 6
of Bom.

XLIX of
1956.

(a) in sub-section (4), for the letters and figures "Rs. 25,000" the letters and figures "Rs. 46,000" shall be substituted;

(b) in sub-section (5), for the letters and figures "Rs. 7,500" the letters and figures "Rs. 10,000" shall be substituted.

CHAPTER V

AMENDMENTS TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

Mah.
VIII
of
1978. 20. In section 3 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978 (hereinafter, in this Chapter, referred to as "the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act"), for the letters and figures "Rs. 5,000" the letters and figures "Rs.10,000" shall be substituted.

Amendment
of section 3
of Mah. VIII
of 1978.

21. In section 3A of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, for the letters and figures "Rs. 200" the letters and figures "Rs. 500" shall be substituted.

Amendment
of section 3A
of Mah. VIII
of 1978.

22. In section 4 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, in sub-section (1), for the letters and figures "Rs. 2,500" the letters and figures "Rs. 10,000" shall be substituted.

Amendment
of section 4
of Mah.VIII
of 1978.

Insertion of
section 4A
in Mah.
VIII of
1978.

Sumptuary
allowance
to Leaders
of
Opposition.

23. After section 4 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, the following section shall be inserted, namely:—

“4A. There shall be placed at the disposal of each Leader of Opposition, a sumptuary allowance of three lakh rupees *per annum*.”

Amendment
of section 7
of Mah.
VIII of
1978.

24. Throughout section 7 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, for the words “thirty thousand kilometers”, wherever they occur, the words “fifty thousand kilometers” shall be substituted.

Amendment
of section 9
of Mah.
VIII of
1978.

25. In section 9 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act,—

(a) in sub-section (3), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted;

(b) in sub-section (4), in clause (a), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष २, अंक ५८(२)]

बुधवार, २४ अगस्त २०१६/भाद्र २, शके १९३८

पृष्ठे ५, किंमत : रुपये २७.००

असाधारण क्रमांक ९३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances, the Maharashtra Legislature Members' Pension and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2016 (Mah. Act No. XXXII of 2016), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

PRAKASH H. MALI,
Principal Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXII OF 2016.

(First published, after having received the assent of the Governor in the “*Maharashtra Government Gazette*”, on the 24th August 2016).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act, the Maharashtra Legislature Members' Pension Act, 1976 and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

XLVII of WHEREAS it is expedient further to amend the Maharashtra Legislative
1956. Council (Chairman and Deputy Chairman) and Maharashtra Legislative
XLVIII of Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the
1956. Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra
XLIX of Legislature Members' Salaries and Allowances Act, the Maharashtra
1956. Legislature Members' Pension Act, 1976 and the Leaders of Opposition in
Mah. I of Maharashtra Legislature Salaries and Allowances Act, 1978, for the purposes
1977. Mah. VIII of
1978.

hereinafter appearing ; it is hereby enacted in the Sixty-seventh Year of the Republic of India as follows:-

CHAPTER I

PRELIMINARY

Short title.

1. This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances, the Maharashtra Legislature Members' Pension and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2016.

CHAPTER II

AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT.

Substitution of section 3 of XLVII of 1956.

2. For section 3 of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as " the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act"), the following section shall be substituted, namely"—

XLVII of 1956.

Salaries of Chairman and Speaker.

“3. Save as otherwise provided in this Act, there shall be paid to the Chairman and Speaker, during the term of their office, the salary equivalent to the basic pay and dearness allowance and other allowances admissible to the Chief Secretary to the Government of Maharashtra and as revised, from time to time.”.

Amendment of section 5 of XLVII of 1956.

3. In section 5 of the Legislative Council Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, sub-section (2) shall be deleted.

Amendment of section 10 of XLVII of 1956.

4. For section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, the following section shall be substituted, namely:-

Salaries of Deputy Chairman and Deputy Speaker.

“10. Save as otherwise provided in this Act, there shall be paid to the Deputy Chairman and Deputy Speaker, during the term of their office, the salary equivalent to the basic pay and dearness allowance and other allowances admissible to the Additional Chief Secretary to the Government of Maharashtra and as revised, from time to time.”.

Amendment of section 12B of XLVII of 1956.

5. Section 12B of the Maharashtra Legislative Council Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, shall be re-numbered as sub-section (1) thereof and,—

(a) in sub-section (1), as so re-numbered, for the letters and figures "Rs. 15,000" the letters and figures "Rs. 25,000" shall be substituted;

(b) after sub-section (1), the following sub-section shall be inserted, namely:—

“(2) There shall be paid to the Chairman, the Speaker, the Deputy Chairman and the Deputy Speaker a sum of Rs. 10,000 per month for availing the services of computer operator.”;

(c) in the marginal note, after the words “personal assistant” the words “and a computer operator” shall be added.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA MINISTERS' SALARIES AND ALLOWANCES ACT.

XLVIII 6. For section 3 of the Maharashtra Ministers' Salaries and Allowances of 1956. Act (hereinafter, in this Chapter, referred to as “the Ministers' Salaries and Allowances Act”), the following section shall be substituted, namely—

Substitution of section 3 of XLVIII of 1956.

“3. (1) Save as otherwise provided in this Act, there shall be paid to the Minister, during the term of his office, the salary equivalent to the basic pay and dearness allowance and other allowances admissible to the Chief Secretary to the Government of Maharashtra and as revised, from time to time.

Salaries of Ministers and Minister of State.

(2) Save as otherwise provided in this Act, there shall be paid to the Minister of State, during the term of his office, the salary equivalent to the basic pay and dearness allowance and other allowances admissible to the Additional Chief Secretary to the Government of Maharashtra and as revised, from time to time.”.

7. In section 8 of the Ministers' Salaries and Allowances Act, sub-section (2) shall be deleted.

Amendment of section 8 of XLVIII of 1956.

8. Section 8A of the Ministers' Salaries and Allowances Act shall be deleted.

Deletion of section 8A of XLVIII of 1956.

9. Section 10C of the Ministers' Salaries and Allowances Act, shall be re-numbered as sub-section (1) thereof and,-

Amendment of section 10C of XLVIII of 1956.

(a) in sub-section (1), as so re-numbered, for the letters and figures “Rs. 15,000” the letters and figures “Rs. 25,000” shall be substituted;

(b) after sub-section (1), the following sub-section shall be inserted, namely:-

“(2) There shall be paid to every Minister, Minister of State and Deputy Minister a sum of Rs. 10,000 per month for availing the services of computer operator.”;

(c) in the marginal note, after the words “personal assistant” the words “and a computer operator” shall be added.

CHAPTER IV

AMENDMENTS TO THE MAHARASHTRA LEGISLATURE MEMBERS' SALARIES AND ALLOWANCES ACT.

XLIX of 1956. 10. In section 3 of the Maharashtra Legislature Members' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Legislature Members' Salaries and Allowances Act”).

Amendment of section 3 of XLIX of 1956.

(a) for sub-section (1), the following sub-section shall be substituted, namely:-

“(1) Save as otherwise provided in this Act, there shall be paid to the Members, during the term of his office, the salary equivalent to the basic pay and dearness allowance and other allowances admissible to the Principal Secretary to the Government of Maharashtra and as revised, from time to time.”;

(b) sub-section (2), shall be deleted;

(c) in the marginal note, the words “and consolidated allowances” shall be deleted.

Amendment of section 4 of XLIX of 1956.

11. In section 4 of the Legislature Members’ Salaries and Allowances Act, for the letters and figures “Rs. 1,000” the letters and figures “Rs. 2,000” shall be substituted.

Amendment of section 6 of XLIX of 1956.

12. In section 6 of the Legislature Members’ Salaries and Allowances Act,-

(a) in sub-section (3), for the letters and figures “Rs. 15,000” the letters and figures “Rs. 25,000” shall be substituted;

(b) after sub-section (3), the following sub-section shall be inserted, namely:-

“(3A) There shall be paid to every Member a sum of Rs. 10,000 per month for availing the services of computer operator.”;

(c) sub-section (4) shall be deleted.

CHAPTER V

AMENDMENT TO THE MAHARASHTRA LEGISLATURE MEMBERS’ PENSION ACT, 1976.

Amendment of section 3 of Mah. 1 of 1977.

13. In section 3 of the Maharashtra Legislature Members’ Pension Act, 1976, in sub-section (1), for the words “forty thousand rupees” the words “fifty thousand rupees” shall be substituted.

Mah. 1 of 1977.

CHAPTER VI

AMENDMENTS TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

Substitution of section 3 of Mah. VIII of 1978.

14. For section 3 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978 (hereinafter, in this Chapter, referred to as “the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act”), the following section shall be substituted, namely:-

Mah. VIII of 1978

“3. Save as otherwise provided in this Act, there shall be paid to the each Leader of Opposition, during the term of his office, the salary equivalent to the basic pay and dearness allowance and other allowances admissible to the Chief Secretary to the Government of Maharashtra and as revised, from time to time.”.

Salary of Leader of Opposition.

Deletion of section 3A of Mah. VIII of 1978.

15. Section 3A of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act shall be deleted.

16. Section 10A of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, shall be re-numbered as sub-section (1) thereof and,—

Amendment
of section 10A
of Mah. VIII
of 1978.

(a) in sub-section (1), as so re-numbered, for the letters and figures “Rs. 15,000” the letters and figures “Rs. 25,000” shall be substituted;

(b) after sub-section (1), the following sub-section shall be inserted, namely:—

(2) There shall be paid to each Leader of Opposition a sum of Rs. 10,000 per month for availing the services of computer operator.”;

(c) in the marginal note, after the words “personal assistant” the words “and a computer operator” shall be added.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ३, अंक १०(५)

सोमवार, जानेवारी १६, २०१७/पौष २६, शके १९३८

[पृष्ठे ३ किंमत : रुपये २७.००]

असाधारण क्रमांक २२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2016 (Mah. Act No. XVII of 2017), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

PRAKASH H. MALI,
Principal Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVII OF 2017.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 16th January 2017).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

XLVII of 1956. WHEREAS it is expedient further to amend the Maharashtra Legislative
XLVIII of 1956. Council (Chairman and Deputy Chairman) and Maharashtra Legislative
of 1956. Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the
XLIX of 1956. Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature
1956. Members' Salaries and Allowances Act and the Leaders of Opposition in
Mah. 1956. Maharashtra Legislature Salaries and Allowances Act, 1978, for the purposes
VIII of 1978. hereinafter appearing; it is hereby enacted in the Sixty-seventh Year of the
Republic of India as follows:-

(१)

CHAPTER I

PRELIMINARY

Short title and commencement. **1.** (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2016.

(2) It shall be deemed to have come into force with effect from the 24th August 2016.

CHAPTER II

AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT.

Amendment of section 3 of XLVII of 1956. **2.** In section 3 of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and the Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act"), for the words "the basic pay and dearness allowance and other allowances" the words "the basic pay and dearness allowance" shall be substituted. XLVII of 1956.

Amendment of section 10 of XLVII of 1956. **3.** In section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the words "the basic pay and dearness allowance and other allowances" the words "the basic pay and dearness allowance" shall be substituted.

Deletion of section 10A of XLVII of 1956. **4.** Section 10A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, shall be deleted.

Amendment of section 11A of XLVII of 1956. **5.** In section 11A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, sub-section (2) shall be deleted.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA MINISTERS' SALARIES AND ALLOWANCES ACT.

Amendment of section 3 of XLVIII of 1956. **6.** In section 3 of the Maharashtra Ministers' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Ministers' Salaries and Allowances Act"),- XLVIII of 1956.

(1) in sub-section (1), for the words "the basic pay and dearness allowance and other allowances" the words "the basic pay and dearness allowance" shall be substituted;

(2) in sub-section (2), for the words "the basic pay and dearness allowance and other allowances" the words "the basic pay and dearness allowance" shall be substituted.

Amendment of section 5 of XLVIII of 1956. **7.** In section 5 of the Ministers' Salaries and Allowances Act, sub-section (2) shall be deleted.

CHAPTER IV

AMENDMENT TO THE MAHARASHTRA LEGISLATURE MEMBERS' SALARIES AND ALLOWANCES ACT.

XLIX of 8. In section 3 of the Maharashtra Legislature Members' Salaries and 1956. Allowances Act, for sub-section (1), the following sub-section shall be substituted, namely:-

Amendment of section 3 of XLIX of 1956.

“(1) Save as otherwise provided in this Act, there shall be paid to the Members, during the term of his office, the salary equivalent to the minimum basic pay and dearness allowance admissible to the Principal Secretary to the Government of Maharashtra and as revised, from time to time.”.

CHAPTER V

AMENDMENTS TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

Mah. 9. In section 3 of the Leaders of Opposition in Maharashtra Legislature VIII of Salaries and Allowances Act, 1978 (hereinafter, in this Chapter, referred to as 1978. “the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act”), for the words “the basic pay and dearness allowance and other allowances” the words “the basic pay and dearness allowance” shall be substituted.

Amendment of section 3 of Mah. VIII of 1978.

10. In section 5 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, sub-section (2) shall be deleted.

Amendment of section 5 of Mah. VIII of 1978.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ८, अंक ३७(२)

गुरुवार, सप्टेंबर ८, २०२२/भाद्रपद १७, शके १९४४

[पृष्ठे २ किंमत : रुपये २७.००]

असाधारण क्रमांक ७९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, Maharashtra Minister' Salaries and Allowances, Maharashtra Legislature Members' Salaries and Allowances and Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2022 (Mah. Act No. XLIV of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLIV OF 2022.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 8th September 2022).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

XLVII WHEREAS, it is expedient further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-third Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

Short title and commencement.

1. (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, Maharashtra Ministers' Salaries and Allowances, Maharashtra Legislature Members' Salaries and Allowances and Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2022.

(2) It shall be deemed to have come into force with effect from the 1st April 2022.

CHAPTER II

AMENDMENT TO THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT.

Amendment of section 12B of XLVII of 1956.

2. In section 12B of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, in sub-section (1), for the words, letters and figures " of Rs. 25,000 per month from the State Government " the words " per month as may be specified by order issued by the State Government, from time to time " shall be substituted.

XLVII
of 1956.

CHAPTER III

AMENDMENT TO THE MAHARASHTRA MINISTERS' SALARIES AND ALLOWANCES ACT.

Amendment of section 10C of XLVIII of 1956.

3. In section 10C of the Maharashtra Ministers' Salaries and Allowances Act, in sub-section (1), for the words, letters and figures " of Rs. 25,000 per month from the State Government " the words " per month as may be specified by order issued by the State Government, from time to time " shall be substituted.

XLVIII
of 1956.

CHAPTER IV

AMENDMENT TO THE MAHARASHTRA LEGISLATURE MEMBERS' SALARIES AND ALLOWANCES ACT.

Amendment of section 6 of XLIX of 1956.

4. In section 6 of the Maharashtra Legislature Members' Salaries and Allowances Act, in sub-section (3), for the words, letters and figures " of Rs. 25,000 per month from the State Government " the words " per month as may be specified by order issued by the State Government, from time to time " shall be substituted.

XLIX
of 1956.

CHAPTER V

AMENDMENT TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

Amendment of section 10A of Mah. VIII of 1978.

5. In section 10A of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, in sub-section (1), for the words, letters and figures " of Rs. 25,000 per month from the State Government " the words " per month as may be specified by order issued by the State Government, from time to time " shall be substituted.

Mah.
VIII
of 1978.